

IN THE HIGH COURT OF JHARKHAND AT RANCHI

C. M.P. No. 687 of 2019

M/s Central Coalfields Limited through Sri Ajay Singh The General
Manager ... Petitioner
Versus
M/s Alok Coal Agency ... Respondent

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Guam Mustafa, Adv.

04 / 26.06.2020

Heard the parties through Video Conferencing.

The notice issued to the sole respondent has returned unserved.

The petitioner is directed to file fresh requisites for service of notice upon the sole opposite party under registered cover with A/D as well as under ordinary process within two weeks, failing which, this civil miscellaneous petition shall stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this civil miscellaneous petition after receipt of service report of notice issued to the sole opposite party.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-